GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 314 TO BE ANSWERED ON FRIDAY, THE 21st JULY, 2023

Fee of Advocates

314. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of Law and Justice be pleased to state:

- (a) whether there are no prescribed guidelines to regulate the fees of the advocates and if so, the details thereof;
- (b) whether the Government proposes to issue any guidelines to regulate the fees of advocates; and
 - (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The Bar Council of India (BCI), a statutory body under the Advocates, Act, 1961 has informed that the standard of professional conduct

and etiquette for lawyers including charging of fee, has been prescribed under the Chapter-II, Part-VI of the Bar Council of India Rules framed under the Advocates Act, 1961. The relevant rule in this regard is given below:-

"11. An advocate is bound to accept any brief in the Courts or tribunals or before any other authorities in or before which he proposes to practice at a fee consistent with his standing at the Bar and the nature of the case."

The BCI has further stated that Advocates charge fees from their clients as per their standing and seniority in the Bar. At present, there is no proposal pending with the Government to regulate the fee charged by the Advocates.
